

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 5000
TO BE ANSWERED ON 16.12.2016

POWERS/RIGHTS TO NATIONAL COMMISSION FOR WOMEN

5000. SHRI SUNIL KUMAR SINGH

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the powers/rights vested with the National Commission for Women to safeguard and promote the rights and interests of women;
- (b) whether the Government proposes to give judicial powers to the Commission and if so, the details thereof;
- (c) whether the Government proposes to reduce the number of pending cases in the courts by giving said powers to the Commission;
- (d) if so, the action plan in this regard; and
- (e) the further measures taken by the Government to give more powers/rights and autonomy to the Commission?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) The National Commission for Women has been vested with powers/rights to investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws.
- (b) to (e) The National Commission for Women has made recommendations for strengthening the Commission. The recommendations, among other things, include vesting the Commission with additional investigating powers, bestowing powers relating to enquiries, power to recommend compensation and increase in the number of Members of Commission.
